The Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1992

6 of 1992

Keyword(s):
Salaries, Allowances, Members, Speakers, Gujarat Legislative Assembly, Ministers, Leaders of the Opposition, Laws, Dearness Allowance

Amendments appended: 20 of 1998, 23 of 2005
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 31st March, 1992 is hereby published for general information.

R. H. GORI,
Secretary to the Government of Gujarat,
Legal Department.


(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 31st March, 1992.

AN ACT

Further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Forty-third year of the Republic of India, as follows:—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1992.

(2) It shall come into force on the 1st April, 1992.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

IV-Extra-6-1.
<table>
<thead>
<tr>
<th>No.</th>
<th>Name of the enactments</th>
<th>Extent of Amendment</th>
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</thead>
<tbody>
<tr>
<td>1</td>
<td>The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj. II of 1960).</td>
<td></td>
</tr>
</tbody>
</table>

1. In section 3,—
   (1) in sub-section (1), for the figures "500", the figures "750" shall be substituted;
   (2) in sub-section (2), for the figures "500", the figures "750" shall be substituted.

2. In section 4,—
   (1) in clause (a), for the figures "70", the figures "100" shall be substituted;
   (2) in clause (b), for the figures "70", the figures "100" shall be substituted.

3. In section 6A, in sub-section (2), for the figures "400", the figures "1200" shall be substituted.

4. In section 8,—
   (1) in sub-section (2), for the figures "150", the figures "600" shall be substituted;
   (2) in sub-section (5), in the first proviso,—
   (A) in clause (a), for sub-clause (ii), the following sub-clause shall be substituted, namely:

   "(ii) notwithstanding that in a place where there is a hospital maintained by the State Government in case of critical condition of health or emergency to be certified by the Authorised Medical Attendant of a hospital or dispensary where treatment is taken to such accommodation, medical attendance or treatment in the hospital maintained by a municipal corporation, a municipality, a panchayat or a hospital or dispensary receiving aid from the State Government; and";
(B) for clause (b), the following clause shall be substituted, namely:

"(b) a Member shall be entitled to be reimbursed by the State Government, subject to such rules as may be made under section 10 in this behalf, with any amount paid by him on account of medical attendance and treatment taken by him or by a member of his family residing with and dependant on him, on production of a certificate and bills regarding the charges paid by him in respect of such medical attendance or treatment—

(i) from any Authorised Medical Attendant of a hospital mentioned in proviso (a)(ii) above, or

(ii) from any Registered Medical Practitioner (a) in the State of Gujarat, where there is no hospital maintained by the State Government, municipal corporation, municipality or a panchayat or a hospital or dispensary receiving aids from the State Government, or (b) in any part of India outside the State of Gujarat;"

(C) second proviso shall be deleted;

(3) in sub-section (5A), for the figures "200", the figures "400" shall be substituted.

5. For section 9, the following section shall be substituted, namely:

"9. Notwithstanding anything contained in this Act, a Minister or Deputy Minister, the Speaker or the Deputy Speaker, a salaried Parliamentary Secretary or a Government Chief Whip shall not be entitled to any salary, allowances, or provisions for residential accommodation under this Act, by reason of the fact that Minister, Deputy Minister, Speaker, Deputy Speaker, salarised Parliamentary Secretary or a Government Chief Whip is a member of the Assembly."

Consolidated allowance to Speaker.

1. In section 3, for the figures “2000”, the figures “2500” shall be substituted.

2. After section 3, the following section shall be inserted, namely:

“3A. There shall be paid to the Speaker during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.”.

3. In section 5, in sub-section (2), for the figures “500”, the figures “1500” shall be substituted.

4. In section 10, for the figures “1800”, the figures “2300” shall be substituted.

5. After section 10, the following section shall be inserted, namely:

“10A. There shall be paid to the Deputy Speaker during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.”.

6. In section 12C, in sub-section (3), for the figures “500”, the figures “1500” shall be substituted.


Consolidated Allowance to Ministers.

1. In section 3,—

(a) for the figures “2000”, the figures “2500” shall be substituted;

(b) for the figures “1800” the figures “2300” shall be substituted.

2. After section 3, the following sections shall be inserted, namely:

“3A. There shall be paid to each Minister during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.”.

3. In section 5, in sub-section (2), for the figures “500”, the figures “1500” shall be substituted.

4. In section 6, for the figures “1600”, the figures “2100” shall be substituted.
5. After section 6, the following section shall be inserted, namely:

Consolidated Allowance to Deputy Ministers.

"6A. There shall be paid to each Deputy Minister during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act."

6. In section 8, in sub-section (2), for the figures "500", the figures "1500" shall be substituted.


1. In section 3, for the figures "2000", the figures "2500" shall be substituted.

2. After section 3, the following section shall be inserted, namely:

Consolidated allowance to Leader of the Opposition.

"3A. There shall be paid to the Leader of the Opposition during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act."

3. In section 5, in sub-section (2), for the figures "500", the figures "1500" shall be substituted.

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GOVERNMENT CENTRAL PRESS, GANDHINAGAR.
The following Act of the Gujarat Legislature, having been assented to by the Governor on the 30th July, 1998 is hereby published for general information.

KUM. H. K. JHAVERI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

(First published after having received the assent of the Governor in the Gujarat Government Gazette, on the 31st July, 1998.)

AN ACT

further to amend the Laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1998.

(2) It shall come into force on the 1st August, 1998.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.
### SCHEDULE
(See section 2)

<table>
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<td>1. In section 3,—</td>
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<td>(1) in sub-section (1), for the figures &quot;750&quot;, the figures &quot;1,500&quot; shall be substituted;</td>
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<td>(2) in sub-section (2), for the figures &quot;750&quot;, the figures &quot;1,500&quot; shall be substituted.</td>
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<td>2. In section 4, in clauses (a) and (b), for the figures &quot;100&quot;, the figures &quot;150&quot; shall be substituted.</td>
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<td>3. In section 5B,—</td>
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<td>(1) for the words &quot;first class or any other class the fare for which does not exceed that for the first class&quot;, the words &quot;first class or by second class air conditioned&quot; shall be substituted;</td>
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<td>(2) in the proviso,—</td>
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<td>(a) for the words &quot;or any one other member&quot; wherever they occur, the words &quot;and two other members&quot; shall be substituted;</td>
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<td>(b) for the figures &quot;7500&quot; and &quot;15,000&quot;, the figures &quot;10,000&quot; and &quot;20,000&quot; shall be substituted respectively;</td>
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<td>(3) in the Explanation, for the words &quot;or any one other member&quot; wherever they occur, the words &quot;and two other members&quot; shall be substituted.</td>
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<td>4. In section 6,—</td>
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<td>(1) in sub-section (1), for the words &quot;be provided with one free non-transferable pass entitling him&quot;, the words &quot;on the production of identity card, be entitled&quot; shall be substituted;</td>
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<td>(2) in sub-section (2), for the words &quot;such pass&quot;, the words &quot;such identity card&quot; shall be substituted;</td>
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<tr>
<td></td>
<td></td>
<td>(3) in sub-section (3), in the proviso, for the words &quot;or any one other member&quot;, the words &quot;and two other members&quot; shall be substituted.</td>
</tr>
</tbody>
</table>
5. After section 6, the following section shall be inserted, namely:

"6AB. Any member may undertake or perform journey along with co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occasions in each year:

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the member."

6. In section 6A,—

(1) for the words "or any one other member", the words "and two other members" shall be substituted;

(2) for the words "spouse or the members", the words "spouse and the members" shall be substituted.

7. In section 6A, in sub-section (2), for the figures "1,200", the figures "3,000" shall be substituted.

8. In section 8,—

(1) in sub-section (2), for the figures "600", the figures "2,400" shall be substituted;

(2) in sub-section (5A),—

(a) for the figures "400", the figures "1,600" shall be substituted;

(b) for the words "postal charges", the words "postal and stationery charges" shall be substituted.

9. In section 9,—

(1) after the words "Deputy Speaker" occurring at two places, the words "Leader of the Opposition" shall be inserted;

(2) in the marginal note, after the words "Deputy Speaker", the words "Leader of the Opposition" shall be inserted.

1. In section 3, for the figures "2,500", the figures "4,500" shall be substituted.

2. The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (Guj. III of 1960).
2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.
3. In section 5, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.
4. After section 6A, the following sections shall be inserted, namely:

"6AA. The Speaker and the Deputy Speaker shall be provided with facilities which shall entitle them at any time to travel by first class or by second class air conditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf:

Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by the Speaker or as the case may be, by the Deputy Speaker singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Speaker or, as the case may be, the Deputy Speaker singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the Speaker or, as the case may be, the Deputy Speaker and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

Explanation.—For the purpose of calculating the number of kilometres travelled by the Speaker or, as the case may be, the Deputy Speaker jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately.

"6AB. The Speaker and the Deputy Speaker may undertake or perform journey along with co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occasions in each year:

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the Speaker or, as the case may be, by the Deputy Speaker."
5. In section 6B,—

(1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;

(2) in sub-section (2), for the words "telephone installed", the words "telephone facilities provided" shall be substituted.

6. In section 7A, for the figures "30,000", the figures "60,000" shall be substituted.

7. In section 10, for the figures "2300", the figures "4,500" shall be substituted.

8. In section 10A, for the figures "1000", the figures "3,500" shall be substituted.

9. In section 12A,—

(1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;

(2) in sub-section (2), for the words "telephone installed", the words "telephone facilities provided" shall be substituted.

10. In section 12C, in sub-section (3), for the figures "1500", the figures "3,000" shall be substituted.


1. In section 3, for the figures "2500" and figures "2300", the figures "4,500" shall be substituted.

2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.

3. In section 5, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.

4. In section 6, for the figures "2100", the figures "4,500" shall be substituted.

5. In section 6A, for the figures "1000", the figures "3,500" shall be substituted.

6. In section 8, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.

7. After section 9A, the following sections shall be inserted, namely:—
9AA. Every Minister and Deputy Minister shall be provided with facilities which shall entitle them at any time to travel by first class or by second class air-conditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf.

Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by a Minister or, as the case may be, a Deputy Minister singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Minister or, as the case may be, the Deputy Minister singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the Minister or, as the case may be, the Deputy Minister and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

Explanation.—For the purpose of calculating the number of kilometres travelled by a Minister or, as the case may be, a Deputy Minister jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately.

9AB. Every Minister and the Deputy Minister may undertake or perform journey along with co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occasions in each year:

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air-conditioned, whichever is higher, shall be borne by the Minister or, as the case may be, the Deputy Minister."

8. In section 9B,—

(1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;

(2) in sub-section (2), for the words "a telephone installed", the words "telephone facilities provided" shall be substituted.

9. In section 11, for the figures "75,000", the figures "1,50,000" shall be substituted.

1. In section 3, for the figures "2500", the figures "4,500" shall be substituted.

2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.

3. In section 5, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.

4. In section 8, in sub-section (2), for the figures "200", the figures "500" shall be substituted.

5. After section 8, the following section shall be inserted, namely:

Free transit by railway.

"8A. The Leader of the opposition shall be provided with facilities which shall entitle him at any time to travel by first class or by second class airconditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf:

Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by the Leader of the Opposition singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Leader of the opposition singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the leader of the Opposition and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

Explanation.—For the purpose of calculating the number of kilometres travelled by the Leader of the Opposition jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately.
<table>
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<tr>
<th>1</th>
<th>2</th>
<th>3</th>
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<tbody>
<tr>
<td></td>
<td>Free transit by air.</td>
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<td>8B. The Leader of the Opposition may</td>
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<td>undertake or perform journey alongwith</td>
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<td>airport from his residence to and fro in</td>
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<td>any part of India on three occasions in</td>
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<td>each year:</td>
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<td>Provided that difference between the fare</td>
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<td>second class air conditioned, whichever is</td>
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<td>higher, shall be borne by the Leader of</td>
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<td>the Opposition.&quot;</td>
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</tbody>
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PART - IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 23rd March, 2005 is hereby published for general information:

S. S. PARMAR,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department,

GUJARAT ACT NO. 23 OF 2005.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 23rd March, 2005.

AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:--

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2005.

(2) It shall come into force on the 1st April, 2005.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

IV-Ex-23-1
## SCHEDULE

(See section 2)

<table>
<thead>
<tr>
<th>No.</th>
<th>Name of the enactment.</th>
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<tr>
<td>1</td>
<td>The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj.II of 1960).</td>
<td>1. For section 3, the following section shall be substituted, namely:</td>
</tr>
</tbody>
</table>

1. **Salaries to be paid to Members and consolidated allowance.**

   "3. (1) There shall be paid to each Member during the whole of his term of office, a salary per month at the rate of minimum basic pay payable to a Class I officer in the lower rung of the State Government.

   (2) There shall be paid to each Member during the whole of his term of office per month, the consolidated allowance on the aggregate amount of the pay, cost of telephone charges, services of personal assistant and postal and stationery charges referred to in sub-section (1) of this section, sub-section (2) of section 6A and sub-sections (2) and (5A) of section 8 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

   **Explanation.** For the purpose of this sub-section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

2. In section 4, in clauses (a) and (b), for the figures "150", the figures "200" shall be substituted.

3. In section 6A, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.
4. In section 8,--

(1) in sub-section (2), for the figures "2,400", the figures "3,000" shall be substituted;

(2) in sub-section (5A), for the figures "1,600", the figures "3,000" shall be substituted.

2. The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (Guj.III of 1960).

1. In section 3,--

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Speaker shall be increased in proportion to the increase in the salary of the Member of the Assembly."

2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.

3. After section 3A, the following new section shall be inserted, namely :-

"3B. There shall be paid to the Speaker during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and sub-section (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."
4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

5. In section 10,-

   (1) for the figures "4,500", the figures "10,000" shall be substituted;

   (2) the following proviso shall be added, namely:

   "Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Deputy Speaker shall be increased in proportion to the increase in the salary of the Member of the Assembly."

6. In section 10A, for the figures "3,500", the figures "7,000" shall be substituted.

7. After section 10A, the following new section shall be inserted, namely:

   "10B. There shall be paid to the Deputy Speaker during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 10, 10A and sub-section (3) of section 12C respectively, at the rate of dearness allowance applicable to the employees of the State Government.

   Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."
8. In section 12C, in sub-section (3), for the figures "3,000", the figures "4,000" shall be substituted.


1. In section 3,-

(1) for the figures "4,500" occurring at two places, the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely: -

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Minister shall be increased in proportion to the increase in the salary of the Member of the Assembly."

2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.

3. After section 3A, the following new section shall be inserted, namely: -

"3B. There shall be paid to each Minister during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and sub-section (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.
5. In section 6,-

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Deputy Minister shall be increased in proportion to the increase in the salary of the Member of the Assembly."

6. In section 6A, for the figures "3,500", the figures "7,000" shall be substituted.

7. After section 6A, the following new section shall be inserted, namely :-

"6B. There shall be paid to each Deputy Minister during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 6, 6A and sub-section (2) of section 8 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

8. In section 8, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

1. In section 3,-

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Leader of Opposition shall be increased in proportion to the increase in the salary of the Member of the Assembly."

2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.

3. After section 3A, the following new section shall be inserted, namely :-

"3B. There shall be paid to the Leader of the Opposition during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and sub-section (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date.".

4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

5. In section 8, in sub-section (2), for the figures "500", the figures "1,000" shall be substituted.

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